

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.207 - **C.P.(IB)/155(AHM)2022**

**With**

ITEM No.208 - **IA/295(AHM)2023**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Piramal Capital & Housing Finance Ltd (Formerly Known as  
Dewan Housing Finance Corporation Ltd)

.....**Applicant**

V/s

.....**Respondent**

Kanaklata Thakkar

**Order delivered on: 20/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv.

For the Respondent

: Mr. Dhruvin Dossani, Adv.

**ORDER**

**C.P.(IB)/155(AHM)2022 & IA/295(AHM)2023**

Due to paucity of time, the matter could not be taken up for hearing.

List the matter for further consideration on 06.03.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**